

MR. DEPUTY-SPEAKER : I shall now put all the cut motions moved to Demands for Grants in respect of Budget (Uttar Pradesh) for 1996-97, to vote unless the hon. Member desires that any of his cut motions may be put separately.

The cut motions were put and negatived.

MR. DEPUTY-SPEAKER : I shall now put the Demands for Grants (Uttar Pradesh) for 1996-97 to vote.

The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to *complete* the sums necessary to defray the charges that will come in the course of payment during the year ending the 31st day of March, 1997, in respect of the heads of demands entered in the Second column thereof against Demand Nos. 1 to 28, 30 to 82 and 84 to 95."

The motion was adopted.

17.18 hrs.

UTTAR PRADESH APPROPRIATION (NO.2) BILL, 1996 **

SHRI P. CHIDAMBARAM : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1996-97.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1996-97."

The motion was adopted.

SHRI P. CHIDAMBARAM : I introduce* the Bill.*

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar

* Introduced/Moved with the recommendation of the President.

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Pradesh for the services of the financial year 1996-97, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1996-97, be taken into consideration.

The motion was adopted.

MR. DEPUTY-SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY-SPEAKER : The question is :

"That the schedule stand part of the Bill"

The motion was adopted.

The Schedule was added to the Bill.

MR. DEPUTY-SPEAKER : The question is :

"That Clause 1, the enacting formula and the long title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

[English]

17.20 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS* - RAILWAYS FOR 1996-97

MR. DEPUTY SPEAKER : We shall now take up Item Number 19. Shri Dhananjaya Kumar to initiate the discussion.

Motion moved :

"That the Supplementary sums not exceeding the amounts shown in the third column of the Order-Paper be granted to the President of India out of the Consolidated Fund to defray

* Introduced/Moved with the recommendation of the President.